एक कारखाना लगाने का विचार कर रही है।

(घ) भागीदारों / अंशधारियों की संख्या 18 है। फर्म में इस समय 20 कर्मचारी हैं। उत्पादन के पूर्ण रूप से शुरू हो जाने पर उनकी संख्या 100 के लगभग तक बढ़ जाएगी।

(ङ) (i) आर्डर मूल्य का 10 प्रतिशत, लिये गए मूल्य की एक अपरिवर्तनीय बैंक गारन्टी पर

(ii) 100 प्रतिशत एफ़ ओ वी जो अधिक से अधिक 1·30 लाख रुपए प्रति यूनिट हो, साथ में बीमा तथा आयातित शैसियों (Chessis) और उपकरणों को प्रेक्षित करने के बाद दिया जाता है जो वी/एल की अपरक्राम्य प्रति और विदेशी पूर्तिकर्ताओं के मूल बीजकों के आधार पर दिया जाएगा। यह राशि भी एक अपरिवर्तनीय बैंक गारन्टी पर दी जाएगी।

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PERMISSION FOR NATIONALISATION OF SUGAR INDUSTRY IN UP.

SHRI S. M. BANERJEE (Kanpur): I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported permission given by the Central Government to the Government of Uttar Pradesh to issue an Ordinance nationalising the sugar industry in that State."

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): As Hon'ble Members are aware, the then Minister of Food and Agriculture made a statement on the Floor of the Sabha on the 15th December, 1969 in regard to the policy of Government of India regarding nationalisation of sugar industry in the country. As mentioned in that statement, Government have already set up a Commission under the Commissions of Inquiry Act, 1952 to study in depth the working of the sugar industry in all its aspects in the context of the demand for its nationalisation. Government of India will take a view on the subject after receipt of the Report of the Commission. This has been repeatedly reiterated in the Sabha in reply to Questions put by some Hon'ble Members on the subject.

As regards the question of competency to legislate on the subject, it has been stated a number of times in the Sabha that according to the legal advice available to Government, Parliament as well as a State Legislature are competent to make a law with respect to the acquisition of sugar undertakings, provided such a law satisfied the requirements of Article 31 (2) and (3) of Constitution. If such a law is passed by a State Legislature, it has to be reserved for the consideration of the President and should receive his assent. Having acquired sugar undertakings in accordance with this procedure, the State Government can run them but in doing so it will be subject to such laws as may be made by Parliament. A copy of the opinion of the Solicitor-General and the Attorney-General of India on the subject was placed on the Table of the Sabha on the 11th August, 1970.

So far as Uttar Pradesh is concerned, Government have received a communication from the State Government with regard to the action they propose to take in the matter. The proposal is under consideration of Government of India in consultation with the Uttar Pradesh State Government.

SHRI S. M. BANERJEE: After hearing the statement I feel that this question of nationalisation of the sugar industry in U.P. has unfortunetely become a shuttle-cock and is moving between the State Government and the Central Government, between the Advocate General of U.P. on the one hand and the Attorney General and the Law Ministry on the other.

A solemn promise was made inside and outside this House, both by the State Government and by the Central Government, and a

decision was taken in the Bombay Congress session that they would nationalise the sugar industry, and it was not decided that nationalisation should take place simultaneously in U.P., Bihar and Maharashtra.

Recently after resuming the Chief Ministership in U.P., Shri Kamalapati Tripathi, the present Chief Minister of U.P., made a bold announcement that he would see that nationalisation took place as far as the sugar industry in U.P. was concerned, and the news or the statement came out in the *Statesman* of 25th June, 1971 on the basis of which we tabled our Calling Attention motion which you were kind enough to accept. The news item says:

> "The Union Government is understood to have decided to permit the U.P. Government to issue an Ordinance nationalising the sugar industry in the State. The decision is a sequel to the persisent demand by the U.P. Chief Minister, Mr. Kamalapati Tripathi, urging implementation of the resolution passed by the Bombay Plenary session of the Congress (R) recommending the nationalisation of the sugar mills in the States. The green signal to take over the mills will also involve the removal of the sugar industry from the list of 37 key industries mentioned in the Industries (Development and Regulation) Act of 1961 as being beyond the jurisdiction of the States for the purpose of nationalisation."

According to the various statements made in this House by the hon. Minister they have mentioned it very clearly that only the U.P. Government can do it according to the advice given by the Attorney General and by the Law Ministry here. I would invite his kind attention to para 3 of his statement where it is stated:

> "So far as Uttar Prasesh is concerned, Government have received a Communication from the State Government with regard to the action they propose to take in the matter. The proposal is under consideration of Government of India in consultation with the Uttar Pradesh State Government."

I want to know the gist of the communication which they have received from the State Government. How long are they going to consider this matter? Is it not a fact that the U. P. sugar mill owners are putting pressure on the Central Government on the basis of the contribution to the election, not to allow the State Government to nationalise the sugar industry. It is a sad commentary that the U.P. Government wants to nationalise the sugar industry and the Centre is dallying and wants to delay the entire matter. What is the communication which they have received recently? Is it not a fact that the U.P. Chief Minister has asked Centre's permission to issue an Ordinance taking over the sugar industry? What is the reaction of the Government of India? Are they serious or this was an election stunt?

SHRI SHER SINGH: As regards the allegation made by the hon. Member that the sugar magnates of U.P. are approaching the Central Government.

SHRI S. M. BANERJEE: They are trying to influence the Government, that is what I said.

SHRI SHER SINGH: I am saying that it is absolutely wrong. As for the content of the memorandum it would not be in public interest to disclose it. The Central unnecessarily, as alleged by him. We have received the communication only on the 9th June and we are examining it; we shall not take very long to decide this matter.

SHRI S. M. BANERJEE: I seek your guidance. I want to know the gist of the communication. The U.P. Chief Minister, according to my information, has asked for permission from the Central Government to issue an Ordinance.

SHRI SHER SINGH: I have already said that the contents of the communication cannot be disclosed. The matter is under consideration and it will not take long. The matter has to be examined in various ministries such as Industrial Development Ministry, Finance Ministry, Ministry of Labour and Employment.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): There should be a *prima facie* case. What public interest is harmed by disclosing the nature of the correspondence?

SHRI S. M. BANERJEE: There are certain conventions followed in the House. When the Minister says that something is in the public interest, he should convince you.

MR. SPEAKER: I follow your point. I agree with you. I hope he will satisfy me later on about that.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, उत्तर प्रदेश में चीनी मिलों के राष्ट्रीयकरण का मामला काफी दिनों से लटक रहा है । क्या इसका कारण यह है कि केवल एक प्रदेश में चीनी उद्योग के राष्ट्रीयकरण के बारे में कानूनी मतभेद है ? क्या यह सच है कि इस बारे में विधि मंत्रालय और एटार्नी जेनेरल की रायें अलग-अलग हैं ? क्या यह भी सच है कि सरकार इस संकट से रास्ता निकालने के लिए यह विचार कर रही है कि शुगर इंडस्ट्री को इंडस्ट्रीज की लिस्ट में से निकाल दिया जाये, जिससे राज्य सरकारें उसके राष्ट्रीयकरण के बारे में अपनी परिस्थिति के अनुसार फैसला कर सकें ? महाराष्ट्र ने चीनी उद्योग का सहकारीकरण किया है । वहां गन्ना पैदा करने वाले किसान, फेक्टरियों में काम करने वाले मजदूर और अन्य लोग, जिनके हित प्रभावित होते हैं, मिलकर चीनी उद्योग का संचालन कर रहे हैं । मैं यह जानना चाहता हूं कि उत्तर प्रदेश का सुझाव चीनी उद्योग के राष्ट्रीयकरण का है या सहकारीकरण का ।

श्री शेर सिंह : अध्यक्ष महोदय, यह ठीक है कि इस बारे में विधि मंत्रालय का विचार और एटार्नी-जेनेरल का विचार नहीं मिलता है और वह रिपोर्ट हम सभा पटल पर रख चुके हैं । लेकिन जो एटार्नी-जेनेरल की राय होती है, सरकार को वही माननी होती है । वही कानूनी राय हैं और उसीको माना है—उसीको मानकर चल रहे हैं । जहां तक उत्तर प्रदेश की चीनी मिलों का प्रश्न है कि उनका सहकारीकरण कर रहे हैं या राष्ट्रीयकरण, मैं पहले ही निवेदन कर चुका हूं कि उसके बारे में कम्यूनिकेशन क्या है, वह बताना लोक-हित में नहीं है ।

श्री अटल बिहारी वाजपेयी : मैंने यह भी पूछा है कि क्या चीनी उद्योग को इंडस्ट्रीज की लिस्ट में से निकालने का विचार है, जिससे राज्य अपने हितों के अनुसार इस बारे में अपनी नीति बना सकें ।

श्री शेर सिंह : इन सब बातों पर विचार हो रहा है—ये सब बातें विचाराधीन हैं ।

श्री अटल बिहारी वाजपेयी : वे कब से विचाराधीन है और कब तक विचाराधीन रहेंगी?

श्री शेर सिंह : इसमें ज्यादा समय नहीं लगेगा ।

श्री जगन्नाथ राव जोशी (शाजापुर): मंत्री महोदय ने अपने वक्तव्य में कहा है कि चीनी उद्योग के बारे में जो कमीशन नियुक्त किया गया है, उसकी सिफ़ारिशें आने के बाद ही इस विषय में निर्णय लिया जायेगा । बैंकों के उद्योग के बारे में भी एक ऐसा ही कमीशन बैठा था, जिसके अन्तर्गत बैंकों का राष्ट्रीयकरण विचाराधीन था किन्तु उस कमीशन की राय आने के पहले ही बैंकों के उद्योग का राष्ट्रीयकरण हो गया । मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या केवल टालने के लिए यह कमीशन की बात है और थोड़ा सा दबाव आने पर, जैसे सरकार ने एक-दम बैंकों का राष्ट्रीयकरण कर दिया, वैसे ही चीनी उद्योग का भी राष्ट्रीयकरण कर दिया जायेगा, या कमीशन की सिफारिशें आने के बाद ही इस बारे में निर्णय किया जायेगा ।

श्री शेर सिंह : मैंने अपने वक्तव्य में स्पष्ट कहा है कि जब कमीशन की सिफ़ारिश आ जायेगी, तो उसके बाद विचार करके समूचे देश में चीनी उद्योग के राष्ट्रीयकरण के बारे में फैसला किया जायेगा । जहां तक राज्यों का सम्बन्ध है, हमने सदा यह माना है कि अगर वे चाहें, तो इस मामले में कदम उठा सकते हैं और उत्तर प्रदेश उठा रहा है ।

डा० लक्ष्मीनारायण पांडे (मन्दसौर): मंत्री महोदय ने 2 अप्रैल, 1970 को इस सदन में

बताया था कि उत्तर प्रदेश में चीनी मिल-मालिकों की तरफ किसानों का लगभग पचास करोड़ रुपया बकाया है। इसी प्रकार आन्ध्र प्रदेश और मध्य प्रदेश में भी किसानों का बहुत ज्यादा रुपया बकाया है। चीनी की फैक्टरियों की आर्थिक हालत बहुत खराब और दयनीय है और अब सरकार द्वारा उनकी व्यवस्था किये जाने के सिवाय और कोई उपाय नहीं रह गया है। जब चीनी उद्योग पर इतना भारी संकट है, फैक्टरी मालिक मनमाने तौर पर काम करते हैं। किसानों और मजदूरों को लम्बे समय तक पेमेंट नहीं करते हैं यहां तक कि प्राविडेंट फंड की रकम भी अपने निजी उपयोग में लाते हैं, और सरकार इस बात पर विचार कर रही है कि वह चीनी उद्योग का राष्ट्रीयकरण करे या न करे। श्री वाजपेयी जी ने बताया है कि महाराष्ट्र में शुगर इंडस्ट्री अच्छे ढंग से चल रही है। वहां शुगर इंडस्ट्रीज प्रायः सहकारिता के आधार पर चल रही है। क्या सरकार उस दिशा में विचार करने जा रही है, या, जैसा कि मंत्री महोदय ने 2 अप्रैल को अपने उत्तर में बताया था, केन्द्रीय सरकार इस बारे में राज्य सरकारों को ठीक से निर्देश देकर स्थिति सुधारेगी। किन्तु केन्द्र सरकार डायरेक्टिव नहीं दे पाती है, क्योंकि सरकार का वर्तमान कानून बिल्कुल बेकार है। सरकार वर्तमान कानून में संशोधन करे अन्यथा किसान और मजदूर इसी प्रकार पीड़ित होते रहेंगे, जिस प्रकार कि वे आज हैं? आज भी मिल-मालिकों पर किसानों और मजदूरों का करोड़ों रुपया बकाया है और वे मनमाने तौर पर काम कर रहे हैं। मैं जानना चाहता हूं कि सरकार राष्ट्रीयकरण के अलावा स्थिति सुधारने के लिए और कौनसे कदम उठा रही है।

श्री शेर सिंह: मैं मानता हूं कि बहुत सी मिलों के मालिकों ने किसानों के गन्ने का पैसा अभी तक नहीं दिया है और सारे भारत में वह रकम कोई पचास करोड़ रु० के करीब है। खाली उत्तर प्रदेश में वह रकम 19, 20 करोड़ के करीब बनती है। हमने उसके लिए कदम भी उठाये हैं। जैसा कि मैंने एक प्रश्न के अपने उत्तर में पहले कहा है, उत्तर प्रदेश सरकार ने छः मिलों को आक्शन करने का हुक्म दिया है, ताकि किसानों को पैसा दिया जा सके। इस बारे में जितने भी उचित कदम हो सकते हैं, वे हम उठा रहे हैं। इन सब बातों को ध्यान में रखते हुए राष्ट्रीयकरण की नीति पर विचार करना है। यह प्रश्न कमीशन के सामने है। वह इन सब बातों को सोच कर हमारे सामने अपनी रिपोर्ट पेश करेगा।

---

12. 16 hrs.

AKREST OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 26th June, 1971, from the Sub-divisional Officer, Patna:

> "Shri Ishwar Chaudhry, Member, Lok Sabha, was arrested on the 25th June, 1971, under Section 143, Indian Penal Code and Section 128, Indian Railways Act."

I have also to inform the House that I have received the following wireless message from the Director, Government Railway Police, Bhopal, dated the 26th June, 1971:—

> "Shri B. S. Chowhan, Member, Lok Sabha, has been arrested on the 26th June, 1971, at 17.00 hours at Railway Station Bhopal under Sections 128/120 Railways Act. He has been remanded to judicial custody and is at present in District Jail, Bhopal."

12.17 hrs

ELECTION TO COMMITTEE ON PUBLIC ACCOUNTS

SHRI SEZHIYAN (Kumbakonam): I beg to move:

> "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee